

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Judicial, Jammu)

File No:- CONC No. 16/2018

Titled: Oriental Ins. Co. Vs. Shah Mohd and Ors
Petitioner(s) Respondent(s)

Notice to the respondent(s):-

1. Shah Mohd. S/o Sheroo Khan
2. Rashida Bt. w/o Shah Mohd.
Are residents of Behra Poonch
4. Syed Ahmed Khan S/o Mohd. Khalid
R/o Behra, Poonch. (Owner of Tractor No-
JK-12/0908)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 26.02.20 8.00 A.M. / 10.00 A.M. or the next working day if 26.02.20 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 19th day of February, 2020 at Jammu.

Registrar Judicial
High Court of J&K
JAMMU.

No.:-

Dated:-

Forwarded in original to the Editor State Times Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry before 26.02.20. An amount of ₹ 500 vide No. 638 dated 13.2.20 as publication charges has been deposited in this Court, which shall be paid as and when the bill and cutting are received. The matter treated as most urgent.

Registrar Judicial
High Court of J&K
JAMMU.

No - 1692

Date - 19-2-20

Copy of above publication notice forwarded to IIC CPC e-Courts for uploading the same on the official website of High Court of J&K

Registrar Judicial
High Court of J&K
JAMMU. 19/2/2020